

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2846  
ANSWERED ON:15.03.2010  
AMENDMENT IN WORKMEN S COMPENSATION ACT  
Patel Shri Bal Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is considering any changes in the Workmen`s Compensation Act, 1923 to make it gender neutral;
- (b) if so, the details thereof;
- (c) whether the Government proposes to restrict the medical examination of women workers exclusively by female medical practitioners under the proposed Act; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MIISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): The Workmen's Compensation Act, 1923 has been amended recently. By amending the title of the Act from "The Workmen's Compensation Act, 1923" to "The Employees' Compensation Act, 1923" and proposing this change wherever the term "workman" or "workmen" occurs in the Act with the terms "employee" and "employees", the Act has been made gender neutral.
- (c) & (d): No Madam, there is no provision in the Act that only female medical practitioners should conduct the medical examination of the women workers.